

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 202
IB-285/ND/2020

IN THE MATTER OF:

M/s. Ashtech Buildpro India Pvt. Ltd.

...PETITIONER

Vs.

M/s. Sun Ganga Construction Co. Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 11.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)


DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Gursat Singh Vachher, Mr.
Pranam Jain, Advocates.**

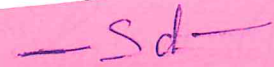
For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. From the beginning of the matter, none appeared on behalf of the Corporate-debtor. The Court-Officer/Registry has also sent notice to the Corporate-debtor. Despite Service of notice by the Court, none appeared on behalf of the Corporate-debtor at the time of Virtual Hearing of the matter. The Corporate-debtor is set ex-parte. Let this matter be posted to 10.02.2021 for final hearing.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**